

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 207
IA (CA) No. 05/JPR/2021
IA No. 311/JPR/2019
IA No. 431/JPR/2019
IA No. 33/JPR/2020
CA No. 25/JPR/2022
IA (CA) No. 07/JPR/2024
CP No. 32/2006
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Rani Surolia & Ors.

...Petitioners

Versus

Rajasthan Development Trust Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Sanjiv Pandey, Adv.
For the Respondent : Sagrika Joshi, Adv.

ORDER

Heard Mr. Sanjiv Pandey, Adv. appearing on behalf of the Petitioner. Ms. Sagrika Joshi, Adv. appearing on behalf of Ms. Nivedita R Sarda, Adv. for the Respondent submits that due to personal exigency, the arguing counsel is not able to participate in the proceeding today. Heard Mr. Sanjiv Pandey, Adv. from 12:30 to 1:15 pm. He was asked to argue the main CP and related matters. It was stated by learned counsel for the Petitioner that issue with regard to joint signatories of the bank account may be solved so that the company may run its affairs smoothly.

Sdr

Sdr

He has also referred the report filed by the observer Mr. Prakul Khurana. Ms. Sagrika Joshi, Adv. appearing on behalf of the Respondent submits that IA No. 05/JPR/2021 should be heard in priority. It is also suggested that directors of the company may join the proceeding physically or virtually on the next date of hearing so that issue of joint signatory may also be resolved by this Tribunal.

IA (CA) No. 07/JPR/2024

This application has been filed by Mr. Sanjiv Pandey, Adv. It is seen that so many cause of actions are joined in the said IA. Learned counsel for the Applicant will convince this Bench how such cause of actions be joined in one application. After hearing the counsel for the Petitioner, notice will be issued to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks.

List the matter on 20.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024